

**Government of Jammu and Kashmir  
Revenue Department  
Civil Secretariat, Jammu/Kashmir**

**Notification,  
Jammu, the 27<sup>th</sup> November, 2024**

**S.O:- 550** In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (XII of 1996) and in supersession of all previous notifications issued on the subject, the Government hereby confer upon Dr. Mushtaq Ahmad, JKAS, Additional Commissioner, Jammu, the powers of Divisional Commissioner, Jammu for the purposes of hearing and disposing off such cases or classes of cases under the provisions of the said Act as may be transferred to him by the Divisional Commissioner, Jammu within the territorial jurisdiction of Jammu Division.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

(Kumar Rajeev Ranjan) IAS

**Secretary to the Government**

Dated: 27.11.2024

No. Rev-L.B/13/2021 (21315)

Copy to the:-

1. Financial Commissioner (Revenue), J&K.
2. Additional Chief Secretary to the Hon'ble Chief Minister, J&K.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary, Ministry of Home Affairs (JKL), Government of India.
5. Commissioner/Secretary to the Government, General Administration Department.
6. Divisional Commissioner, Kashmir/Jammu.
7. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
8. Commissioner, Survey and Land Records, J&K.
9. All Deputy Commissioners.
10. Director Archives, Archeology and Museum, J&K.
11. Concerned Officer.
12. Regional Director Survey and Land Records (All).
13. General Manager, J&K Ranbir Printing Press Jammu with the request to publish the notification in the official Gazette.
14. Private Secretary to the Chief Secretary, J&K.
15. Private Secretary to Secretary to the Government, Revenue Department.
16. In-charge website, Revenue Department.

  
(Dharam Paul)  
**Under Secretary to the Government**